

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 31**

**CA 142/2021 IN CP 245/MB/2017**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **13.02.2024**

NAME OF THE PARTIES:

**PARMANAND TAHILRAM KEWALRAMANI  
& ANR.**

V/s

**KAIZEN GLOBAL SERVICES (INDIA)  
PVT LTD. & ORS**

Section 241-242 of the Companies Act, 2013

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**ORDER**

**CA 142/2021**

The vide order dated 20<sup>th</sup> November 2023 this matter was adjourned *sine die* and this matter listed today. Ld. Counsel for the Respondent informs that the mediation has failed and mediator has submitted the report. Post for final arguments on merits.

List this matter on Board on **04.03.2024**.

**-sd-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**-sd-**

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**

Rehan Shaikh